

[English]

Unemployment

727. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether there has so far been no perceptible solution to the increasing unemployment in the country in spite of taking all the measures by the Government;

(b) if so, the reasons therefor and the loopholes in the measures that fail to achieve the efforts in tackling the unemployment;

(c) the concrete measures proposed to be taken to plug all such loopholes and to fix accountability of the executors of the Government policy on the subject; and

(d) the number of employment opportunities created in the country?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Societies in Rohini

728. PROF. SAVITHRI LAKSHMANAN : Will the PRIME MINISTER be pleased to state :

(a) whether a number of Cooperative Group Housing Societies in Delhi who started their construction work in January, 1991 have completed their projects;

(b) if not, the reasons therefor;

(c) whether the Registrar of Cooperative Societies is keeping any record of defunct societies and has taken strict action against such societies;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF

URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). DDA has reported that in the year 1991, 10 Cooperative Group Housing Societies in Rohini applied for Form 'G' i.e. starting of construction and for inspection of underground drainage, sanitary and other pipeline before covering them. Out of these 10 Societies, 9 Societies were issued Form 'D' i.e. certificate of building work completion, after final inspection of sanitary/water line work. One Cooperative Group Housing Society has not applied for Form 'D' reasons for which are not known.

(c) to (e). Registrar of Cooperative Societies, Government of National Capital Territory of Delhi has reported that whenever a complaint is received or any irregularity noticed against any Society, enquiry under relevant provisions of the Delhi Cooperative Societies Act, 1972 is got conducted and appropriate action is taken against the concerned Society. In extreme cases, supersession of the Managing Committee is also resorted to.

Liberalisation Policy

729. SHRI HARINATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the industrial sector has not shown any encouraging response towards liberalisation measures so far;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to make the industrial sector more conducive to the economic reforms?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) and (b). The industrial sector has shown encouraging response to the liberalisation measures by registering dynamic growth. The overall industrial growth for the last three years was 6% in 1993-94, 8.6% in 1994-95 and 12% during April-September, 1995.

(c) The measures initiated by Government to increase industrial production, inter-alia, include rationalisation and simplification of tariff structure, reduction in custom and excise duties, extension of MODVAT benefits to the capital goods and other sectors, and reduction in corporate tax.

[Translation]

Pension to Sportspersons

730. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state the number of players

who have been sanctioned life-time pension under the scheme of pension to meritorious sportspersons?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : A total number of 183 sportspersons have been sanctioned life-time pension under the scheme of Sports Fund for pension to meritorious sportspersons.

Counter Magnet City

731. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) the facilities proposed to be provided to the cities to be developed as Counter Magnet City under the National Capital Region;

(b) the manner in which it is proposed to be implemented;

(c) the details of the works proposed to be undertaken in Bareilly (U.P.) in this regard;

(d) the details of the amount proposed to be spent and the time limit fixed therefor; and

(e) the amount released so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) In the Regional Plan, the Counter Magnet Cities are envisaged to play two distinctive and mutually complementary roles in the context of National Capital Region as (i) the future interceptors of migratory flows and (ii) Regional Growth Centres to achieve a balanced pattern of urbanisation. As such, the development of such activities as would generate economic opportunities and provision of higher level of infrastructure facilities such as transport, housing, etc. in the Counter Magnets is contemplated.

(b) The State Governments/their implementing agencies prepare the integrated plan under which detailed project plans are to be prepared and implemented. Some of these projects are funded through a 'Development Fund' which is

jointly financed by NCR Planning Board and the State Governments and others by the State Governments exclusively through their own resources. These projects will be implemented by the State Governments/their implementing agencies.

(c) Under the Annual Plan for this year, the following projects have been approved for implementation during 1995-96.

(i) Shahjahanpur Road Transport Nagar.

(ii) Rampur Road Housing Scheme.

(iii) Master Plan Road No. 3.

(d) During the Eighth Plan period, an amount of Rs. 20.00 crores has been planned to be spent.

(e) An amount of Rs. 4.00 crores has been released.

Loans by HUDCO

732. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Housing and Urban Development Corporation (HUDCO) has sanctioned loan to Gujarat during the last three years;

(b) if so, the details thereof;

(c) whether the said amount of loan is equal to the loan sanctioned to other States;

(d) if not, the reasons therefor;

(e) the details of its utilization, State-wise; and

(f) the amount of loan disbursed by HUDCO to other States during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION)